

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 219/2014**

**CA No. 09/2016**

**CA No. 21/2016**

**CA No. 22/2016 and**

**CA No. 28/2016**

**IN**

**CP NO. 10(ND)/2013**


**RT No.28/2016**

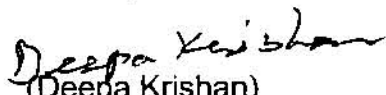
M/s Sudha Commercial Co. Ltd. ...Petitioner  
Versus.

M/s Milkfood Ltd. & Ors. ...Respondents

Present: Mr. Gaurav Gupta and Mr. Kumarjit Banerjee  
Advocates for petitioner.  
Mr. Nikhil Chawla, Advocate with Ms. Priya Deep,  
Advocate for respondents No.1 to 5 & 7.  
Mr. Amit Aggarwal, Advocate for respondent No.6  
Mr. Vijay Pal, Advocate for proposed respondent  
No.8.

The petitioner has filed affidavit stating compliance of previous order dated 15.12.2016. Mr. Vijay Pal, Advocate appearing for proposed respondent No.8 seeks to file Power of Attorney with the resolution of the company during the course of the day. Let the needful be done. The learned counsel seeks to file reply to the application for impleadment. Let complete copy of the Paper Book be supplied to the learned counsel for the proposed respondent No.8. The matter now be listed for 30.01.2017. The reply to the application be filed at least three days before the date fixed with advance copy to the counsel opposite.

  
(Justice R.P. Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member(Technical)

January 10, 2017.  
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